

Sixteenth Lok Sabha

an>

Title: Issue regarding updation of National Register of citizens.

KUMARI SUSHMITA DEV (SILCHAR): I wish to raise a very important issue. This is regarding the updation of National Register of Citizens.

HON. SPEAKER: Do not make any statement which will lead to uproar in the House.

KUMARI SUSHMITA DEV : The matter is *sub judice*. It is under the supervision of the Supreme Court. As a practising lawyer I realise what that means. My fear, however, is that the National Register of Citizens authority is coming up with new rule every second day. Just by way of example, I would like to say that on 1<sup>st</sup> and 2<sup>nd</sup> May 2018, it came out with a Circular saying 'all relatives of D voters shall be now under the scrutiny of NRC'. I feel that every time the goal post changes it creates some panic. For instance, the first ever Deputy-Speaker of Assam Legislative Assembly has also received a foreigner notice. I have full regard for the Supreme Court orders.

It is my humble request that the NRC authority must act consistently and predictably so that it does not create any harassment to the genuine citizens of India who are living in Assam. I thank you very much.